

FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF EDGE BRAND ARCHITECTS (INDIA) PRIVATE LIMITED

RELEVANT PARTICULARS	
1.	Name of corporate debtor Edge Brand Architects (India) Private Limited
2.	Date of incorporation of corporate debtor 24-05-2011
3.	Authority under which corporate debtor is incorporated / registered RoC- Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor U74900MH2011PTC217850
5.	Address of the registered office and principal office (if any) of corporate debtor 705, A Wing, 7 th Floor, Techno City, Plot No X-4/1 & 4/2, TTC Industrial Estate, Mahape, Navi Mumbai - 400701
6.	Insolvency commencement date in respect of corporate debtor 23-05-2023 (Order dated May 9, 2023)
7.	Estimated date of closure of insolvency resolution process 18-11-2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional Mr Laxmikant Yeshwant Desai
9.	Address and e-mail of the interim resolution professional, as registered with the Board IBBI/TPA-001/IP-P01669/2019-2020/12641 Address: 503, Atharva, M B Raut Road, Shivaji Park, Dadar (West), Mumbai- 400 028 Email : lydesai@hotmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional Communication Address: 503, Atharva, M B Raut Road, Shivaji Park, Dadar (West), Mumbai- 400 028 Email : lyd.edge@gmail.com
11.	Last date for submission of claims 05-06-2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class) Not applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at: WebLink: https://ibbi.gov.in/home/downloads Physical Address: Not Applicable

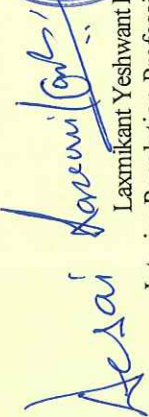
Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of a Corporate Insolvency Resolution Process of the M/s Edge Brand Architects (India) Private Limited vide order dated 09-05-2023 (certified copy received on 23-05-2023).

The creditors of M/s Edge Brand Architects (India) Private Limited, are hereby called upon to submit their claims with proof on or before 05-06-2023 to the interim resolution professional at the address mentioned against Sr No 10 above.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class (if any), as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.


 Laxmikant Yeshwant Desai
 Interim Resolution Professional
 IBBI/TPA-001/IP-P01669/2019-2020/12641

Date: 23-05-2023
Place : Mumbai